

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.(IB)1529(MB)/2018

CORAM:

SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018

NAME OF THE PARTIES: KRYFS Power Components Ltd

Vs

Aditya Vidyut Appliances Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016.

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**ORDER**

20. **C.P (IB)-1529(MB)/2018**

On having the Corporate Debtor Counsel candidly admitted that the company is ready and willing to pay this debt on negotiable basis to the Petitioner herein, at his request, list this matter for reporting settlement on 6.9.2018.

Sd/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)